

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/1117/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 13th February, 2024.

Sub: **Restricted holiday and Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/168, dtd. 02.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 20.02.2024 and two days casual leave on 21.02.2024 and 22.02.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 19.02.2024 till the morning of 23.02.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/1118-1119/A, dated 13.02.2024
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

[Signature]
JT. REGISTRAR (VIGILANCE)